

राज्यों से स्कीम को दिसम्बर, 1971 से कार्यान्वयन करने के लिए अनुरोध किया गया था और यह चतुर्थ पंचवर्षीय योजना की शेष अवधि में प्रचालित होती रहेगी और योजना अवधि में लगभग 610 लाख रुपये व्यय होना प्रत्याशित है।

ग्राम इंजीनियरिंग सर्वेक्षण स्कीम रोजगार अनुकूलित स्कीम है और इसमें लगभग 5500 व्यक्तियों को रोजगार देने का अनुमान है जिनमें 1150 अभियंताओं 600 कृषि स्नातकों तथा भू-संरक्षण अधिकाारियों, 735 सांख्यिकीय, तकनीकी और वैज्ञानिक कार्मिकों, 300 सचिवालयीय और लिपिक वर्गीय कर्मचारियों एवं लगभग 2750 अकुशल व्यक्तियों को रोजगार देना सम्मिलित है।

**FLOOD CONTROL PROGRAMME IN MADHYA PRADESH**

1259. SHRI RANABAHADUR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state the total amount spent by Government during the three years on flood control programmes in the State of Madhya Pradesh ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : The State Government of Madhya Pradesh have reported the following expenditure on flood control schemes in the state during the years 1969-70 to 1971-72.

	(Rs. in lakhs)
1. 1969-70 .. ..	3.08
2. 1970-71 .. ..	6.02
3. 1971-72 (anticipated)	10.00
<b>Total .. ..</b>	<b>19.10</b>

**CLOSURE OF TEXTILE MILLS IN WEST BENGAL**

1260. SHRI H. M. PATEL :  
DR. SEN RANEN :

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether the Textile Mills closed down

in West Bengal are proposed to be reopened and if so, the broad outlines of the proposal: and

(b) whether any of them are proposed to be taken over by Government, and if so, which of them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). Excluding mills fit to be scrapped but including one powerloom unit, 14 cotton textile mills were lying closed in West Bengal as at the end of January 1972. Government have been considering the question of taking over the management of 12 of these mills and the present position in respect of them is as follows:-

(i) the management of 4 mills (including one powerloom unit) has been taken over under Section 18-A of the Industries (Development & Regulation) Act and they are expected to re-start as early as possible.

(ii) the affairs of 4 other mills are being investigated under Section 15 of the above mentioned act and the question of taking over the management of these mills will be examined on receipt of their reports of the Investigation Committees.

(iii) the question of obtaining the permission of the Calcutta High Court under Section 15-A of the above-mentioned Act for investigating into the possibility of re-starting one more mill is under consideration.

(iv) the question of taking over the management of one unit under Section 18-AA of the above-mentioned Act is also under consideration.

(v) the investigation proceedings in the case of one mill has been stayed since the company has been able to obtain the required finances.

(vi) in the case of another mill, after investigations under the above-mentioned Act, the Government have come to the conclusion that it would not be a fit case for taking over the management.